

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER: 22.10.2001

CP 53/2001
(OA 257/2001)

1. M.C. Joshi son of Shri Brahamanand Joshi by Caste Joshi Aged about 55 years, resident of Quarter No. 3/6 Pandit Colony, Shastri Nagar, Jaipur presently under training of JTO, O/o PGMTD, Jaipur.
2. Shri M.C. Deman son of Shri Ram Narain Deman by Caste Jangid, Aged about 53 years, resident of 47, Gopal Bari, Jagapura, presently under training of JTO, O/o PGMTD, Jaipur.
3. Shri S.D. Trivedi, son of Shri K.L. Trivedi by caste Trivedi, aged about 50 years, resident of Newai presently under training O/o PGMTD, Jaipur.

....Petitioners

VERSUS

1. Shri R.N. Bharadwaj, Chief General Manager, Telecom, Rajasthan, Jaipur.
2. Shri Arun Kumar Principal General Manager, Telecom District, jaipur.
3. Shri M.M. Bhatnagar, Principal, R.T.T.C. Jaipur, V.K.I. Area, Jaipur.

....Respondents.

Mr. P.N. Jatti, Counsel for the Petitioners.

None present for the respondents.

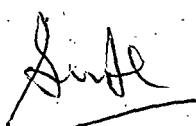
CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)



This CP has arisen out of an order passed on 28.06.2001 in OA No. 257/2001.

2. After issuance of show cause notice to opposite parties, reply to show cause notice was filed by the opposite parties, stating that the directions of the Tribunal are complied with and no case of deliberate and wilful disobedience is made out against opposite parties.
3. Heard the learned counsel for the parties and also perused the whole record.
4. As no case for wilful or deliberate disobedience on the part of the opposite parties is made out, therefore, opposite parties cannot be held guilty for committing contempt.
5. Therefore, this Contempt Petition is dismissed and notices issued against opposite parties are hereby discharged.

Chips
(A.P. NAGRATH)

MEMBER (A)

Sukh
(S.K. AGARWAL)

MEMBER (J)

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